

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

3.

IA 2091(MB)2024
IN C.P. (IB)/1271(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.05.2024

NAME OF THE PARTIES: Jhonson Electric Company Limited
Vs
Hridaynath Consultancy Private Limited

SECTION: 7, 60(5), 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Uditia, Ld. Counsel for the Applicant present.
2. **IA-2091(MB)2024**: This is an application filed for 60 days extension i.e. from 16.10.2023 to 15.12.2023.
3. The counsel for the RP sought time to give clarification for the delay of seven months in removing defects.
4. Registry is also directed to explain the delay.
5. List this matter for hearing on **26.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)